

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.50/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

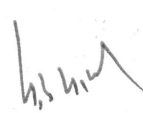
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Mr. Hanif Gulamali Somji & Ors.

V/s.

M/s. Kharadi Agro Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Habesh Athavale	} PLE for Respondent No. 1, 2, 3, 6, 7, 9 to 15 Rt in Person	 habesh
2.	Anagha Anasingaraju		
3.	Balamangyan Nadar		
4.	Robin George along with Shendell Inpl	} Pledges	

COMMON ORDER

CA.206/16 in C.P. No. 45/397-398/CLB/MB/MAH/2013
CA. 207/16 in C.P. No. 46/397-398/CLB/MB/MAH/2013
CA. 208/16 in C.P. No. 47/397-398/CLB/MB/MAH/2013
CA. 209/16 in C.P. No. 48/397-398/CLB/MB/MAH/2013
CA. 210/16 in C.P. No. 49/397-398/CLB/MB/MAH/2013
CA. 211/16 in C.P. No. 50/397-398/CLB/MB/MAH/2013
C.P. No. 51/397-398/CLB/MB/MAH/2013
CA. 212/16 in C.P. No. 52/397-398/CLB/MB/MAH/2013
C.P. No. 53/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. The short compilation of the Orders and documents as directed by para 3 of the Interim Order dated 14.12.2016 has been filed by the Petitioner today itself

with a copy to the other side. However, the Learned Representative also informed that the Counsel who is to argue the matter is not available, therefore, seeking adjournment.

3. From the past records and the noting made in the Order Sheet, it appears that the Petitioner is seeking adjournment after adjournment. Once the pleadings are complete then all the petitions should be decided at an early date. Hence the Petitioner is directed not to seek further adjournment and argue the matter on the next date of hearing.

4. In case of non-appearance or seeking frivolous adjournment, the petitions shall be decided on merits after hearing the other side.

5. Let all these Petitions be listed for final hearing on **28.02.2017**.

Dated: 25th January, 2017

Sd/-
M. K. SHRAWAT
Member (Judicial)